

FIR No. :CA No-78/2019
Bashir Ahmad Vs. state and another

11.06.2020.

Present: Convict/ appellants are on bail but not present today
Mr. Manoj Kumar (9811938696) for appellants /convict through electronic mode .
Mr. Ashwini Joshi , Ld. Addl PP for CBI through electronic mode .

This matter is listed today at the stage of final arguments. As such , in view of order dated 30/05/2020 of Ld. District and session judge (HQ) , Delhi , No-10718-10818/ DJ central/ Lockdown COVID-19/ AD&SJ/ Duty and arguments/ 2020, same is taken up today through electronic mode.

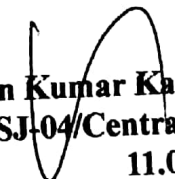
Heard .

Although Ld. Counsel for CBI /respondent is ready for arguments through Webex and seeks only a short adjournment for the same .

But Ld. Counsel for Appellant /Convict states that he needs time and is not ready for arguments through electronic mode today. He further prays that this matter be listed for hearing along with other matters listed for today , which are already adjourned en bloc for 11/08/2020.

In view of the same ,as there is no consent for hearing through electronic mode/webex from appellants side ,this case is adjourned for further final arguments for 11/08/2020.

Learned counsel for the parties are at liberty to collect the order through electronic mode.


(Naveen Kumar Kashyap)
ASJ-04/Central/THC
11.06.2020